

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 17/2022

In the matter of:

Sh. D.S. Kataria & Ors

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-15.01.2025

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Filed by:

New Delhi:

Dated: 14.01.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 17/2022

In the matter of:

Dr. D. S. Kataria & Ors

...Applicant

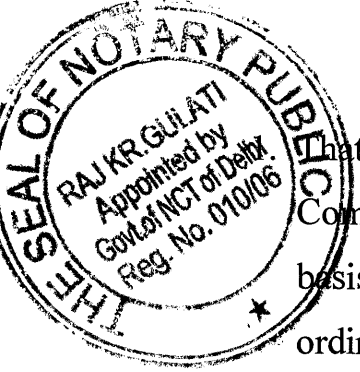
Versus

Govt. of NCT of Delhi & Ors

...Respondents

**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE (RESPONDENT NUMBER-7) IN COMPLAINT TO
THE ORDER DATED 20.12.2024.**

I, Dr. KS Jayachandran, Member Secretary, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:



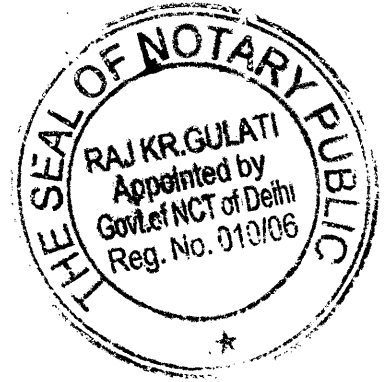
That, I am working as Member Secretary, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

2. That this Hon'ble Tribunal took up the above referred matter on 28.01.2022 and was pleased to constitute a joint Committee of DPCC, Municipal Commissioner-South MCD and District Magistrate(South) to look into the grievance and verify the factual position about the issues raised by the applicant of open drain on the Northern side of DDA Legal

Housing Complex Society wall in Sector E-2, Vasant Kunj, New Delhi-110070.

3. That, lastly Hon'ble taken up the matter on 20.12.2024 and pleased to direct following respondent to file detailed response:

- (i) Government of NCT of Delhi through Chief Secretary;
- (ii) District Magistrate (South),
- (iii) Delhi Jal Board,
- (iv) Municipal Corporation
- (v) Delhi Development Authority,
- (vi) Delhi Urban Shelter Improvement Board and
- (vii) Delhi Pollution Control Committee



4. That, in compliance of the order passed by this Hon'ble Tribunal, DPCC had issued directions to DDA & DJB on 28.04.2022 u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 read with Solid Waste Management Rules 2016 on the basis of observations made by the joint inspection team. Copy of the directions dated 28.04.2022 are enclosed herewith as ANNEXURE-1

5. That, in the directions issued to DDA on 28.08.2022, DDA was directed to take immediate action to stop seepage of water in the society located at Sector E, Pocket 2 Vasant Kunj, New Delhi-110070 and to take immediate measures to clean up the pond at Rangpuri Pahadi. Further DDA shall take immediate steps for removal of illegal dumping of garbage/general waste from the site and to keep a strict vigil so that illegal dumping of garbage/general waste does not re-occur in future.

6. That, during joint inspection of DPCC, DDA and DJB on 01.12.2023, following was inter-alia observed:

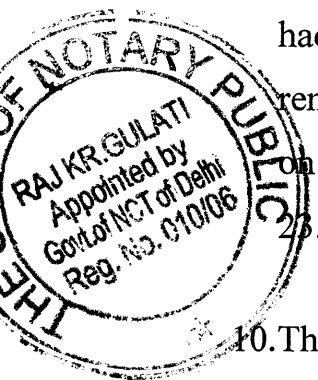
- a) DDA has stopped seepage of water by constructing RCC boundary wall adjacent to K-2 block, Mahipalpur & adjacent areas.
- b) The pond adjacent to boundary wall of E-2 Pkt, Vasant Kunj has been cleaned by DDA and status of same was filed before Hon'ble NGT. However, fresh tender is to be taken up for further cleaning of pond on regular basis.

7. That DPCC issued letter`s to DDA and DJB on 24.04.2024 directing them to take necessary action in view of the letters dated 28.04.2022. Copies of the letter are collectively enclosed herewith as Annexure-2 (Colly).

8. That, DDA had submitted its reply along with photographs dated 27.04.2024. Copy of the reply submitted by DDA is attached herewith as ANNEXURE-3.

9. That, DJB had prayed for 4 months' time to take appropriate steps. DPCC had issued a letter dated 11.06.2024 to Delhi Jal Board followed with reminder dated 23.09.2024 for submitting compliance of directions issued on 28.04.2022. Copy of the reminder letter dated 11.06.2024 and 23.09.2024 are enclosed herewith as ANNEXURE-4 (Colly).

10. The matter is between DDA and DJB wherein DDA has to handover the land and DJB has to construct STP.



11. It is therefore requested to this Hon'ble Tribunal that the present report may kindly be taken on record.



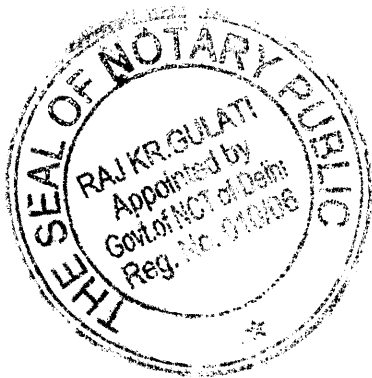
DEPONENT

VERIFICATION:

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom. Verified at New Delhi on this 14 day of January, 2025.



DEPONENT



ATTESTED
NOTARY PUBLIC
GOVT OF NCT OF DELHI
14 JAN 2025



311
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

Annexure-1

F. No. DPCC/CMC-IV/OA-17/2022/

43-677

Dated: 28-04-2022

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Subject: - Directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the Government of India has notified the Solid Waste Management Rules, 2016 (here after refereed as SWM Rules, 2016) notified under Environment (Protection) Act, 1986 for proper management and handling of Solid Wastes.

And whereas, as per the Rule (4) (1) every waste generator shall

(a) segregate and store the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

(b) Wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- bio-degradable waste;

(c) Store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016;

(d) Store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.

Rule (4)(2) - No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

And whereas, directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 were issued to DDA and DJB vide letter dated 24.03.2022 w.r.t. issues at Rangpuri Pahadi-Runway 28 and following directions were given to both agencies:-

DDA shall take immediate steps for removal of the illegal dumping of garbage / general waste from the site and keep a strict vigil regularly so that illegal dumping of garbage / general waste doesn't reoccur in future.

DJB shall take immediate steps for cleaning of sewage water accumulated at the said location and take measures so as to collect the sewage from the sources and treat the same in compliance with the norms prescribed before discharging.

And whereas, DDA has submitted its reply on 04.04.2022 and informed that the work is being carried out manually to remove malba/garbage and it will take 15-20 days for completion. Further, DDA has informed that the ATR will be submitted once the entire malba/garbage is removed from the site. No Action Taken Report (ATR) has been received by this office.

And whereas, no compliance report has been received from DJB till now in response to the above said directions dated 24.3.2022.

And whereas, Shri. D.S. Katara has filed a complaint before Hon'ble National Green Tribunal and the Hon'ble NGT had issued certain directions vide its order dated 28.01.2022 in O.A No. 17/2022.

And whereas, a Committee has been constituted comprising the officials of DM (New Delhi), SDMC, DJB, Irrigation & Flood Department and DPCC on 04.04.2022 to ascertain the factual position and resolve the grievances made by the complainant.

Contd....2....

And whereas, the Committee met through VC on 05.04.2022 and discussed the action to be taken w.r.t. directions and its compliance.

And whereas, the Committee visited the area on 06.04.2022 and following observations were made during the inspection:-

- 1) A small open drain about 150-200 mts in length is flowing adjacent to the boundary wall of the residential Society located at Sector E, Pocket 2, Vasant Kunj, New Delhi-110070 causing seepage into the residential complex.
- 2) Main contributor to drain is household discharge mostly consisting of grey water from K-II Block, Mahipalpur Village, which is an unauthorised colony.
- 3) E-2 Block residential Society has in-situ STP which is built and operated by DDA. Treated water from STP is being discharged through the drain into a "Johad" (pond). Wastewater in this drain doesn't lead to any STP but the wastewater is collected in the pond existing in a low lying area where garbage of the area is also dumped.
- 4) It was informed by DDA officials that tender has been floated for the repair and maintenance work of boundary wall of the aforementioned Society.
- 5) The majority of the adjacent areas are devoid of piped sewerage network leading to any STP.
- 6) Samples were taken by DPCC Water Laboratory, to analyse the quality of effluent in drain.

Following Recommendations were given by the Joint Inspecting team:

- a) DDA to expedite the work to stop seepage of water in the Society located at Sector E, Pocket 2, Vasant Kunj, New Delhi-110070 and to take adequate measures to clean up the pond at Rangpuri Pahadi as land belongs to DDA.
- b) To inform joint inspection teams of Yamuna Cleaning Cell (YCC) headed by DJB official(s) to inspect the areas K-II Block, Mahipalpur which are in vicinity of the said DDA society & nearby areas to identify industrial units, if any, responsible in discharging effluent in the said drain and to take immediate action against such unit as per mandate of YCC.
- c) DJB to initiate laying of pipeline on priority so that the wastewater from the unauthorized colonies is channelized to a STP for treatment.
- d) DPCC water lab to measure the quantity of wastewater as directed by Hon'ble NGT.

And whereas, DPCC Water Lab had collected the effluent sample of the drain on 06.04.2022 and effluent analysis report dated 19.04.2022 reveals that parameters w.r.t. TSS (128 against the prescribed limit i.e. 100 mg/l) & BOD (85 against the prescribed limit i.e. 30 mg/l) were exceeding the prescribed limits.

Now therefore, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 as amended to date, issues the following directions:

1. DDA shall take immediate action to stop seepage of water in the Society located at Sector E, Pocket 2, Vasant Kunj, New Delhi-110070 and to take adequate measures to clean up the pond at Rangpuri Pahadi. Further, DDA shall take immediate steps for removal of the illegal dumping of garbage / general waste from the site and keep a strict vigil regularly so that illegal dumping of garbage / general waste doesn't reoccur in future.
2. DJB shall take immediate steps for cleaning of sewage water accumulated at the said location and take measures so as to collect the sewage from the sources and treat the same in compliance with the norms prescribed before discharging and to take immediate action w.r.t. laying of pipeline so that the wastewater from the unauthorized colonies is channelized to a STP for treatment.

Non-compliance of above directions shall attract penal action under the provisions of the Environment (Protection) Act, 1986 as well as Water Act, 1974.

The Superintendent Engineer (HQ),
SMD-II, DDA,
Nelson Mandela Road, Vasant Kunj,
Near Masoodpur Village, New Delhi-110070

The Ex. Engineer (SW-II),
Delhi Jal Board,
Near Dwarka WTP, Old Kakrola Road, New Delhi-110043

Copy to:-

1. The Vice Chairman, DDA, Delhi Development Authority, Vikas Sadan, New Delhi-110023.
2. The Member (Drainage), Delhi Jal Board, Varunlaya, Phase-II, Jhandewalan, New Delhi - 110055

bms
Incharge, CMC-IV

Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, IGBT Building
Kashmere Gate, Delhi-110008

Annexure-2 (Copy)

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF
DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE,
DELHI-6

visit us at : <http://dpcc.delhi.govt.nic.in>



7

F.No.: DPCC/CMC-IV/2024/ 2725-2727

Dated: 24/04/2024

To,
The Executive Engineer (SW-II) DJB
Near Dwarka WTP
Old Kakrola Road
New Delhi-110043

Subject: Submission of updated status /compliance of Directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 : OA-17/2022 "D.S Kataria & Ors Vs GNCTD reg.

Sir,

This refers to OA-17/2022 "D.S Kataria & Ors Vs GNCTD and the directions issued u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 by this office on 28.04.22 to DJB as follows:

1. DJB shall take immediate steps for cleaning of Sewage Water accumulated at the said location and to take measures so as to collect the sewage from the sources and treat the same in compliance with the norms prescribed before discharging
2. DJB shall take immediate action w.r.t laying of pipeline so that wastewater from the unauthorized colonies is channelized to a STP for treatment.

Subsequent to the hearing/orders in the matter by Hon'ble NGT the area/site was inspected by a joint team on 01.12.2023 by officials of DPCC, DDA & DJB along with representatives of RWA, E-2 Vasant Kunj, Delhi-110070. During the inspection officials of DJB were requested to expedite the action to be taken.

The matter was last listed before Hon'ble NGT on 12.01.2024. By way of this letter you are hereby requested to send an updated action taken report to this office w.r.t. directions issued by DPCC, inspection dated 01.12.23 and the Hon'ble NGT order dated 12.01.24 at the earliest in view of forth coming next date of hearing on 14.05.2024 in the matter.


Additional Director, CMC-IV
PANKAJ KAPIL
Additional Director

Attached – Annexure-1

Copy to: -

1. The Member (Drainage), DJB, Varunalaya Ph-II, Jhandewalan, New Delhi-110065
2. Master File



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF
DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE,
DELHI-6

visit us at : <http://dpcc.delhigovt.nic.in>



F.No.: DPCC/CMC-IV/2024/ 2722

Dated : 24/04/2024

To,
Superintendent Engineer (HQ)
SPD-1, DDA, Nelson Mandela Road
Near Masoodpur Village
New Delhi-110070

Subject: Submission of updated status wrt Directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 :OA-17/2022 "D.S Kataria & Ors Vs GNCTD" reg.

Sir,

With reference to aforementioned subject, directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended till date were issued on 28.04.22 to DDA which are as under:

1. DDA shall take immediate action to stop seepage of water in the Society located at Sector E-2 Vasant Kunj, New Delhi-110070 and to take adequate measures to clean up the pond at Rangpuri Pahadi.
2. DDA shall take immediate steps for removal of illegal dumping of garbage/general waste from the site and keep a strict vigil so that illegal dumping of garbage/general waste doesn't reoccur in future.

Subsequent to the hearing/order of Hon'ble NGT the area/site was inspected by a joint team on 01.12.2023 by officials of DPCC, DDA & DJB along with representatives of RWA, E-2 Vasant Kunj, Delhi-110070. During the inspection officials of DDA were requested to expedite the action to be taken regarding further cleaning of whole pond which is creating unhygienic conditions.

The matter was last listed before Hon'ble NGT on 12.01.2024. By way of this letter, you are hereby requested to send an updated action taken report to DPCC in view of directions issued by DPCC, inspection dated 01.12.23 and the Hon'ble NGT order dated 12.01.24 at the earliest in view of forth coming next date of hearing on 14.05.2024 in the matter.

Additional Director, CMC-IV

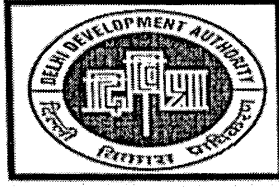
PANKAJ KAPIL
Additional Director

Attached - Annexure-1

Copy to: -

1. Vice Chairman, DDA, Vikas Sadan, New Delhi-110023.
2. Master File CMC-IV

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
SOUTHERN PROJECT DIVISION -1, DDA
DDA OFFICE COMPLEX, VASANT KUNJ,
NEW DELHI -110070
EMAIL :- eespd1dda@gmail.com
PHONE NO. 011-26122318



दिल्ली विकास प्राधिकरण,
अधिशासी अभियंता, SPD-1
दि० वि० प्रा०, दि० वि० प्रा० कार्यालय परिसर,
नेल्सन मंडेला रोड, नई दिल्ली -७०
ई मेल:- eespd1dda@gmail.com
दूरभाष संख्या : 011-26122318

9

क्रमांक: F1(II)AE-II/SPD-1/DDA/2024-25/377

दिनांक: २७-५-२०२५

सेवा में,

✓ The Senior Environmental Engineer

Delhi Pollution Control Committee

4th & 5th Floor, ISBT Building,

Kashmere Gate, Delhi-110006.

विषय : Compliance of directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with solid Waste Management Rules, 2016 as amended till date issued vide F No. DPCC/CMC-IV/OA-17/2022/673-677 dt. 28.04.2022 in the matter of OA-17/2022 "D.S. Kataria & Ors Vs GNCTD".


संदर्भ : (i) Letter No. DPCC/CMC-IV/2023-24/157-159, dated 09.05.2023.
(ii) Letter No. DPCC/CMC-IV/2023-24/2320-2321, dated 07.11.2023.

In context of aforesaid subject & reference, it is submitted that DDA has fairly implemented all the instructions/directions as issued by Hon'ble NGT & DPCC from time to time. The detailed compliance report in respect of the necessary directions issued by Hon'ble NGT in the matter of "D S Kataria & Ors Vs GNCTD" vide OA No. 17/2022 is as follows: -

1. DDA has already constructed RCC wall to stop the seepage of water in the Society located at E-2, Vasant Kunj, New Delhi-110070 and cleaning of water-logged area is also being taken by DDA from time-to-time. (Before and after cleaning photographs of the water-logged area is attached for reference, please).
2. DDA took necessary steps to remove the garbage/general waste dumped illegally from the site. All the boundary walls situated around the area has been repaired by the DDA (Photographs attached). Also, Guards have been deployed by the DDA to check the illegal dumping of the garbage/general waste in the future.

It is pertinent to mention here that, the compliance report regarding the afore-said measures taken by DDA has already been filed with the Hon'ble NGT.

Submitted Please.


अधिशासी अभियंता,
दक्षिणी परियोजना खंड -1
दि० वि० प्रा०, वसंत कुंज

प्रतिलिपि :-

1. अधीक्षण अभियंता, दक्षिणी असैनिक परिमंडल -२, दि० वि० प्रा० को कृपया सूचनार्थ हेतु।
2. सहायक अभियंता-II, दक्षिणी परियोजना खंड -1, दि० वि० प्रा० को अनुसरण हेतु।
3. रक्षक मिसिल प्रतिलिपि।
4. कार्यालय प्रतिलिपि।

अधिशासी अभियंता,
दक्षिणी परियोजना खंड -1
दि० वि० प्रा०, वसंत कुंज

Annexure-4 (Colly)

By Speed Post

10



DELHI POLLUTION CONTROL COMMITTEE
DEPT. OF ENVIRONMENT, GOVT. OF N.C.T. DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHIMERE GATE,
DELHI-06



F.No. DPCC/CMC-4/2024/ 2785-2787

Dated: 11/06/2024

To,
Member (Drainage), DJB
Varunalaya, Ph-II
Jhandewalan, New Delhi-110005

Subject: Compliance of Directions issued u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended till date issued vide F No. DPCC/CMC-IV/OA-17/2022/673-677 dt. 28/04/2022 & Compliance of Hon'ble NGT order dated 31/05/2024 in the matter of OA-17 titled "DS Kataria & Ors Vs GNCTD & Ors".

Sir,

This has reference to directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended till date issued to Delhi Jal Board on 28/04/2022 to take immediate steps to clean sewage water accumulated near back side of DDA Flats at Sector E, Pocket-2, Vasant Kunj, New Delhi-110070 and take measures to collect the sewage from the sources and treat the same in compliance with the norms prescribed before discharging and to take immediate action w.r.t laying of pipeline so that the waste water from the unauthorized colonies is channelized into STP for treatment.

Further compliance of aforesaid directions was sought vide letters dated 09/05/23 and 07/11/23 and also through mail on 17/03/23 and 08/11/23. Till date no compliance report has been received from DJB.

In this regard please find enclosed herewith copy of the order of Hon'ble National Green Tribunal dated 31.05.2024. By way of this letter you are hereby requested to submit compliance Report w.r.t directions issued on 28/04/2022 & also intimate this office regarding action taken w.r.t. orders of Hon'ble NGT dated 31/05/2024 to this office. The next date of hearing in this matter is 04/10/2024.

This issues as per approval accorded from competent authority in DPCC.

Encl - As above
Copy to: -

Incharge, CMC-IV

Sanjay Vats
Environmental Engineer
Delhi Pollution Control Committee
5th Floor, ISBT Building,
Kashmere Gate, Delhi-110005

1. CEO, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, New Delhi-110005.
2. Master File, CMC-IV.

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPT. OF ENVIRONMENT, GOVT. OF N.C.T. DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHIMERE GATE,
DELHI-06



F.No. DPCC/CMC-4/2024/ 2942-44

Dated: 23-09-2024

To,
Member (Drainage), Delhi Jal Board
DJB (HQ) Varunalaya, Ph-II
Jhandewalan,
New Delhi-110005

Subject: Reminder letter in Compliance of Directions issued u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended till date issued vide F No. DPCC/CMC-IV/OA-17/2022/673-677 dt. 28/04/2022 & Compliance of Hon'ble NGT order dated 31/05/2024 in the matter of OA-17 titled "DS Kataria & Ors Vs GNCTD & Ors".

Sir,

This has reference to directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended till date issued to Delhi Jal Board on 28/04/2022 to take immediate steps to clean sewage water accumulated near back side of DDA Flats at Sector E, Pocket-2, Vasant Kunj, New Delhi-110070 and take measures to collect the sewage from the sources and treat the same in compliance with the norms prescribed before discharging and to take immediate action w.r.t laying of pipeline so that the waste water from the unauthorized colonies is channelized into STP for treatment.

Further compliance of aforesaid directions was sought vide letters dated 09/05/23, 07/11/23 and 11/06/2024 and also through mail on 17/03/23 and 08/11/23. After the latest orders of Hon'ble NGT on 31/05/2024, another letter was send to you on 11/06/2024 requesting you to submit compliance report w.r.t directions issued to DJB on 28/04/2022 and inform about action w.r.t. orders of Hon'ble NGT dated 31/05/2024. Till date no compliance report has been received from DJB w.r.t directions issued on 28/04/2022 and letter dated 11/06/2024

In this regard please find enclosed herewith copy of the order of Hon'ble National Green Tribunal dated 31.05.2024. By way of this letter you are hereby once again requested to submit compliance Report w.r.t directions issued on 28/04/2022 & also intimate this office regarding action taken w.r.t. orders of Hon'ble NGT dated 31/05/2024 to this office. The next date of hearing in this matter is 04/10/2024.

This issues as per approval accorded from Competent Authority in DPCC


(Sanjay Vatts)

Incharge CMCs IV
Environmental Engineer
Delhi Pollution Control Committee
IInd Floor, Vikas Bhawan-II,
Upper Bela Road, Civil Line,
Delhi-110054

Encl - As above

Copy to: -

1. CEO, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, New Delhi-110005.
2. Master File, CMC-IV.